

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 34/2018

New Delhi, this the 4th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Vidya Ratan Tyagi, Group 'C'
(Age about 55 years)
S/o Late Shri Fakir Chand Tyagi,
Working as Wireman,
O/o Assistant Engineer (Elect.), AIR,
Civil Construction Wing (E),
Kingsway Camp, Delhi-110009
R/o H.No.12/160, Prem Nagar,
Lodhi Road, New Delhi. .. Applicant

(By Advocate : Shri A.K. Bhakt)

Versus

Union of India & Others, through

1. The Secretary,
Government of India,
Ministry of Information & Broadcasting,
6th Floor, Shastri Bhawan,
New Delhi.

2. Director General, All India Radio,
Akashvani Bhawan,
Sansad Marg, New Delhi.

3. The Chief Engineer,
Civil Construction Wing (CCW),
All India Radio, 6th Floor,
Soochna Bhawan, CGO Complex,
Lodhi Road, New Delhi. .. Respondents

(By Advocate : Shri Rajive R. Raj for R-1 and
Shri S.M. Arif for R-2 to 3)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri A.K. Bhakt, learned counsel for the applicant and Shri Rajive R. Raj and Shri S.M. Arif, learned counsels appeared on behalf of respondent No.1 and respondents No.2 and 3, respectively, on receipt of advance notice.

2. The applicant, a Wireman under the respondents, filed the O.A. seeking the following relief(s):

- “(I) To direct the respondent to consider the representations dated 08.11.2016 and 30.05.2017 of the applicant in accordance with law and grant promotion of wireman to the applicant since the date of his entitlement w.e.f. 11.06.1988 since the date of submission of Result Sheet dated 03.06.1988 and further Certificate of Competency Class-II (Wireman); at par Juniors of the applicant namely Sh. Ram Lal & Sh. Devender Singh.
- (II) To award exemplary cost on the respondents for causing undue harassment.
- (III) To pass any other order or orders in the favour of the applicant which this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the present case.”

3. It is submitted that the applicant made number of representations vide Annexure A/1 (Colly), including one dated 30.05.2017, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. Learned counsel for the respondents opposed the O.A. by submitting that the claim made in the O.A. is stale, dead and abnormally delayed and without any valid reason or explanation.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure A/1 (Colly) representation dated 30.05.2017 of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. However, it is made clear that this order shall not be construed that the delay, if any, in making the claim or in filing the O.A. or any other requirement of law is condoned or exempted. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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